

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-06/2075 /2024/A**

From :- Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Principal Judge  
Family Court  
Barpeta

Dated Guwahati, the 4<sup>th</sup> March, 2024

Sub:- **Permission to withdraw LTC.**

Ref:- Your Letter No. FCB/01/LTC/2024/169, dated 20.02.2024

Sir,

With reference to the above, I am directed to inform you that **Smti. Barnali Sarmah**, Counsellor, Family Court, Barpeta has been allowed to withdraw the LTC for the current block period 2022-2025, which was already granted by Hon'ble Portfolio Judge For Barpeta District, vide letter No FCB/01/LTC/2024/154, dated 13.02.2024.

Smti. Sarmah May be informed accordingly.

Thanking You.

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-06/2076-2077 /2024/A**, dated 4<sup>th</sup> March, 2024  
Copy to :

1. **Smti. Barnali Sarmah**, Counsellor, Family Court, Barpeta for information.
2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Sd/-  
2/3/24

**REGISTRAR (VIGILANCE)**

Sd/-  
01/03/24